

National Company Law Tribunal

Allahabad Bench

C P No. (IB) 110/ALD/2017, C A No.

100/2018

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.05.2018

NAME OF THE COMPANY: Shree Bhawani Paper Mills Limited

SECTION OF THE COMPANIES ACT/I & B CODE: 60(5) IBC

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.				
2.	VINOD KANT	AAG	State	Vinod Kant
3	Dr. Y.K. SRIVASTAVA	CSC	"	
4	AMIT VERMA			

CP NO. (IB) 110/ALD/2017, CA NO.100/2018

5. Siddharth Singh Advocate Applicant  
Parties are represented by their respective counsel. Today, the CA No.100/2018 has been filed by the Resolution Professional seeking certain direction against the District Magistrate/SDM Rai Baraily, to open the Accounts/Administrative Office of the Corporate Debtor Company as well as to remove the seal on plant and Machinery with effect from the order dated 13<sup>th</sup> February, 2018. Till date State Govt. have not filed any objection. Learned counsel appearing on behalf of the Resolution Professional has stated that till date all the documents are in possession of the State Govt. and there is no progress in Insolvency Resolution Process. Learned counsel for the State Govt. is directed to file objection if any, within three days with a copy in advance to the opposite party, failing which we will pass consequential order. Learned counsel for the State Govt. made a request that petitioner be directed to serve the copy of the company petition, prayer is allowed. Resolution Professional is directed to serve the copy of the company petition on the State Govt. by the end of the day.

List the matter 28<sup>th</sup> May 2018, for hearing.

Dated: 24.05.2018

— Sd —

SAROJ RAJWARE,  
MEMBER (T)

— Sd —

V.P. SINGH,  
MEMBER (J)